IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-16/171/(ND)/2017

In the matter of:

Mandakini Coal Company Limited

....PETITIONER

SECTION:

Under Section 441 32/33

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: Mr. Himanshu Harbola, Advocate

For the Respondent

: 4

ORDER

Learned Counsel for the petitioner is present. However, it is seen from the records that report of the ROC has not been filed.

Let the report be filed by the ROC in the matter.

List on 23.10.2017.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017